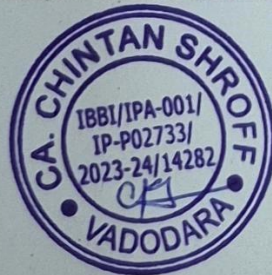


**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DEMAC TECHNOLOGIES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Demac Technologies Private Limited
2.	Date of incorporation of corporate debtor	01/08/1990
3.	Authority under which corporate debtor is incorporated / registered	ROC, Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U30006GJ1990PTC014109
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office:</b> SB-21, Ivory Terrace, R.C.Dutt Road, Alkapuri, Vadodara, Gujarat, India - 390007
6.	Insolvency commencement date in respect of corporate debtor	20/01/2026
7.	Estimated date of closure of insolvency resolution process	19/07/2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Name:</b> CA Chintan Kashyapkumar Shroff <b>Registration No.:</b> IBBI/IPA - 001/IP-P02733/ 2023-24/ 14282.
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> D-602, Samanvay Westfields, Opp. Raajpath Complex, Behind SWC Hub, Bhayli, Vadodara – 391410. <b>Email id:</b> chintan@gjc.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> 408, Everest HUB, Opp. Narayan Gardens, Gotri Laxmipura Road, New Alkapuri, Vadodara – 390021. <b>Email id:</b> cirp.demac@gmail.com
11.	Last date for submission of claims	03/02/2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Not applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of Demac Technologies Private Limited on 20/01.2026.

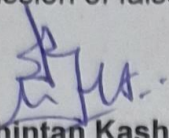


The creditors of Demac Technologies Private Limited, are hereby called upon to submit their claims with proof on or before 03.02.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.- Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.



**CA Chintan Kashyapkumar Shroff**  
**(Interim Resolution Professional)**

**Registration No.:** IBBI/IPA - 001/IP-P02733/ 2023-24/ 14282



Date: 23.01.2026

Place: Vadodara

**राजस्थान ग्रामीण बैंक**  
**Rajasthan Gramin Bank**  
 (सरकार के स्वामित्वाधीन अनुसूचित बैंक)  
 प्रधान कार्यलय: जयपुर

**कैप ऑफिस:** तुलसी टावर, 9वीं बी रोड, सरदारपुरा, जयपुर - 342003, राजस्थान  
**दूरभाष:** 0291-2593100, ई-मेल: contactus@rgb.bank.in, वेबसाइट: www.rgb.bank.in

**आम - सूचना**

राजस्थान ग्रामीण बैंक के सभी ग्राहकों एवं अन्य सर्वसाधारण को सूचित किया जाता है कि, भारत सरकार द्वारा जारी राजपत्र अधिसूचना संख्या CG-DL-E-07042025-262329 दिनांक 07 अप्रैल 2025 के अनुसार राजस्थान राज्य में परिवर्तित पूर्ववर्ती राजस्थान मरुधरा ग्रामीण बैंक (e-RMGB) एवं पूर्ववर्ती बड़ौदा राजस्थान क्षेत्रीय ग्रामीण बैंक (e-BRKG) का दिनांक 01 मई 2025 से समापन कर राजस्थान ग्रामीण बैंक का गठन किया गया है।

इस क्रम में, पूर्ववर्ती बड़ौदा राजस्थान क्षेत्रीय ग्रामीण बैंक (e-BRKG) के सभी ग्राहकों को सूचित किया जाता है कि, समामेलन उपरंत eBRKGB की सभी शाखाओं को नए MICR कोड आवंटित हो गए हैं। अतः दिनांक 31 जनवरी 2026 के उपरंत पुराने MICR कोड प्रयोग में नहीं लिए जा सकेंगे, तथा इस तिथि के उपरंत e-BRKG द्वारा पूर्व में जारी चेक मान्य नहीं रहेंगे। पूर्ववर्ती बड़ौदा राजस्थान क्षेत्रीय ग्रामीण बैंक (e-BRKG) के सभी समामेलन ग्राहकगण दिनांक 01 फरवरी 2026 से केवल नई चेक बुक ही प्रयोग में ले सकेंगे। तदनुसार समस्त हितधारक सूचित होवे एवं यथासमय उपरोक्त नए MICR कोड का उपयोग सुनिश्चित करें।

e-RMGB की शाखाओं के MICR कोड में कोई परिवर्तन नहीं हुआ है, अतः e-RMGB के ग्राहकों को जारी चेक बुक प्रयोज्य रहेगी। अतः पूर्ववर्ती बड़ौदा राजस्थान क्षेत्रीय ग्रामीण बैंक (e-BRKG) के सभी ग्राहकों से अनुरोध है कि, आप अतिरिक्त अपनी राजस्थान ग्रामीण बैंक शाखा में संपर्क कर अथवा मोबाइल बैंकिंग / इंटरनेट बैंकिंग सेवा का उपयोग कर नयी चेक बुक (Cheque Book) हेतु आवेदन करें। इस संबंध में अधिक जानकारी के लिए बैंक के ग्राहक सेवा केंद्र 0291-2593100 पर संपर्क कर सकते हैं।

महाप्रबन्धक

**Motilal Oswal Home Finance Limited**  
 Regd. Office: Motilal Oswal Tower, Rahimtullah Savani Road, Opp. Parel ST Depot, Prabhadevi, Mumbai - 400 025, CS : 8291889898  
 Website: www.motilalosalwahf.com, Email: hfquery@motilalosalwahf.com

**PUBLIC NOTICE FOR E-AUCTION CUM SALE**

**E-Auction Sale Notice of 15 Days for Sale of Immovable Asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002.** Notice is hereby given to the public in general and to the borrowers/guarantors/mortgagors in particular, that the under mentioned property mortgaged to Motilal Oswal Home Finance Limited (Earlier Known as Aspire Home Finance Corporation Limited) will be sold on "As is where is", "As is what is", and "Whatever there is", by way of "online e-auction" for recovery of dues and further interest, charges and costs etc. as detailed below in terms of the provisions of SARFAESI Act read with Rules 8 & 9 of Security Interest (Enforcement) Rules, 2002 through website motilalosalwahf.com as per the details given below :

Date and time of E-Auction Date: 16-02-2026 11:00 Am to 02:00 Pm (with unlimited extensions of 15 minute each)	Borrower(s)/Guarantor(s) / Loan Account	Demand Notice Date and Amount	Description of the Immovable property	Reserve Price, EMD / Last date of EMD
	LAN: LXSUR00216-170030034 Branch: Surat	10-08-2025 For Rs: 632041/- (Rupees Six Lac Thirty Two Thousand Forty One Only)	Flat No A/108 Mahendra Palace Kamrej Surat 0 0 394185 Chorasi Surat Gujarat	Reserve Price: Rs.195000/-(Rupees One Lakh Ninety Five Thousand Only) EMD: Rs. 19500/-(Rupees Nineteen Thousand Five Hundred Only) Last date of EMD Deposit:15-02-2026

1. The Auction is conducted as per the further Terms and Conditions of the Bid document and as per the procedure set out therein. Bidders may visit to the Web Portal : <https://www.auctionbazaar.com/> of our e-Auction Service Provider, M/s. ARCA EMART PRIVATE LIMITED for bidding information & support, the details of the secured asset put up for e-Auction and the Bid Form which will be submitted online. The interested buyers may go through the auction terms & conditions and process on the same portal and may contact to Dinesh Parmar 9054509790 & Rajput Hemant 9372713179, details available in the above mentioned Web Portal and may contact their Centralised Help Desk: + 91 83709 69696, E-mail ID: contact@auctionbazaar.com.

Sd/-, Authorised Officer, Motilal Oswal Home Finance Limited (Earlier Known as Aspire Home Finance Corporation Limited)  
 Date : 23.01.2026

**Form No. INC-26**  
 (Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)  
 Before the Central Government, Regional Director, North Western Region, Ahmedabad

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

**AND**

In the matter of **CHHAGANLAL SHAMJI VIRANI MADRAS PRIVATE LIMITED**  
 (CIN: U74999GJ1949PTC000627)  
 having its Registered Office at 1201 Hampton Park - C Bldg., Opp. Aagam Arcade Abha-Vesu Road, Vesu, Surat, Gujarat, India - 395007

... Applicant Company / Petitioner

NOTICE is hereby given to the General Public that the company proposes to make application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 12<sup>th</sup> January, 2026 to enable the company to change its Registered Office from "State of Gujarat" to the "State of Maharashtra". Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal ([www.mca.gov.in](http://www.mca.gov.in)) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, North Western Region, ROC Bhawan, Opp. Rupal Park Society, Behind Ankur Bus Stop, Naranpura, Ahmedabad-380013, Gujarat within fourteen (14) days from the date of publication of this notice with a copy to the Applicant Company at its Registered Office at the address mentioned below :

1201 Hampton Park - C Bldg., Opp. Aagam Arcade Abha-Vesu Road, Vesu, Surat, Gujarat, India - 395007

For & on behalf of CHHAGANLAL SHAMJI VIRANI MADRAS PRIVATE LIMITED  
 Sd/-  
**MUKESH RAJENDRA PARIKH**  
 (DIRECTOR)  
 DIN : 01056894

Date : 23.01.2026  
 Place : Surat

**MAS RURAL HOUSING & MORTGAGE FINANCE LIMITED**  
 REGISTERED OFFICE: 4TH FLOOR, NARAYAN CHAMBERS, BH. PATANG HOTEL, ASHRAM ROAD, AHMEDABAD - 380 009.  
 CONTACT PERSON: MR. BHARAT J. BHATT, MOBILE NO.97141 99018.

**APPENDIX - IV-A**  
**[SEE PROVISO TO RULE 8 (6)]**  
**SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES**

E-Auction Sale Notice of the Immovable Assets under the Securitization and Reconstruction of the Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged / charged to the secured creditor i.e. MAS Rural Housing & Mortgage Finance Ltd. The physical possession of which has been taken by the authorized officer of MAS Rural Housing & Mortgage Finance Ltd. in the with a right to sale the same on "As is What is, As is Where is, and Whatever There is without any Recourse Basis" for realization of company's dues.

1. BORROWER/S & GUARANTOR/S NAME & ADDRESS	1. DESCRIPTION OF THE PROPERTY
2. TOTAL DUE + INTEREST	2. A/C NO. FOR DEPOSITING EMD/OTHER AMOUNT
Loan Account No. 7674 & 7711	All That Piece & Parcel Of Property Bearing Plot No.13 Admeasuring About 341.25 Sq. Mtrs. Paik Plot No. 13/2 Admeasuring About 87.59 Sq. Mtrs. & Construction Thereon And Ground Floor And First Floor Admeasuring About 116.19 Sq. Mtrs. Sd Per Akami No. 797/13/2 Situated At Revenue Survey No. 101, And City Survey No. 914, At. Abrama, Ta. Valsad, In The Registration District & Sub District Of Valsad State Gujarat.
1. <b>Niravkumar Laljibhai Patel (Applicant For Both A/c's)</b> Having Address At: Plot No. 13/8, Shiv Sadan, Near Mahadev Temple, Tadkeshwar, Abrama, Pardi, Valsad-396145 Gujarat.	<b>Bounded As Follows : (for A/c. No.7674)</b> East : Road & Common Plot West : Plot No. 10 North : Plot No. 13/3 South : Plot No. 13/1
2. <b>Hansaben Laljibhai Patel (Co-Applicant For Both A/c's)</b> Having Address At: Plot No. 13/8, Shiv Sadan, Near Mahadev Temple, Tadkeshwar, Abrama, Pardi, Valsad-396145 Gujarat.	
3. <b>Ankita Niravkumar Patel (Co-Applicant For Both A/c's)</b> Having Address At: Plot No. 13/8, Shiv Sadan, Near Mahadev Temple, Tadkeshwar, Abrama, Pardi, Valsad-396145 Gujarat.	
4. <b>Amount Rs.26,49,309.00/- For Loan Account No.7674 And Rs.12,61,879/- For Loan Account No.7711.</b> As Per Demand Notice Dated 29.11.2024 + Interest Till The Date Of Realization And Cost, Charges And Other Expenses.	
1. <b>RESERVE PRICE</b>	2. <b>EMD OF THE PROPERTY</b>
1) <b>E-AUCTION DATE: 06/02/2026 : 11:00 AM TO 01:00 PM WITH FURTHER EXTENSION OF 5 MINUTES</b>	1. <b>RESERVE PRICE (IN INR):</b> Rs. 25,55,000/- (RUPEES TWENTY FIVE LAKHS FIFTY FIVE THOUSAND ONLY)
2) <b>LAST DATE OF SUBMISSION OF EMD WITH KYC 05/02/2026 - TILL 05:00 PM</b>	2. <b>EMD AMOUNT (IN INR):</b> Rs. : 2,55,500/- (RUPEES TWO LAKHS FIFTY FIVE THOUSAND FIVE HUNDRED ONLY)
3) <b>DATE OF INSPECTION: ON 04/02/2026 - BETWEEN 10:00 AM TO 05:00 PM IST</b>	

**STATUTORY 15 DAYS SALE NOTICE UNDER THE SARFAESI ACT, 2002**  
 The borrowers / Guarantors are hereby notify to pay the sum as mentioned in the demand notice along with up to date interest and ancillary expenses before the date of e-auction, failing which the property will be auctioned / sold and balance dues, if any, will be recovered with interest and cost.

For further detailed terms and conditions of Sale, please refer to the link <https://sarfaesi.auctiontiger.net> also available at MAS RURAL HOUSING & MORTGAGE FINANCE LTD. website i.e. [https://www.mrhmf.co.in/sarfaesi\\_notices.html](https://www.mrhmf.co.in/sarfaesi_notices.html).

Date: 23.01.2026  
 Place: Ahmedabad

MAS RURAL HOUSING & MORTGAGE FINANCE LTD.  
 Shri Bharat J. Bhatt, Authorized Officer

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF DEMAC TECHNOLOGIES PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	Demac Technologies Private Limited
2. Date of incorporation of corporate debtor	01/08/1990
3. Authority under which corporate debtor is incorporated / registered	ROC, Ahmedabad
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U30006GJ1990PTC014109
5. Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office:</b> SB-21, Ivory Terrace, R.C.Dutt Road, Alkapuri, Vadodara, Gujarat, India - 390007
6. Insolvency commencement date in respect of corporate debtor	20/01/2026
7. Estimated date of closure of insolvency resolution process	19/07/2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	<b>Name:</b> CA Chintan Kashyapkumar Shroff <b>Registration No.:</b> IBBWIPA - 001/IP-P02733/ 2023-24/ 14282
9. Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> D-602, Samanvay Westfields, Opp. Raajpath Complex, Behind SWC Hub, Bhayli, Vadodara - 391410. <b>Email id:</b> chintan@gic.co.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> 408, Everest HUB, Opp. Narayan Gardens, Goti Laximpura Road, New Alkapuri, Vadodara - 390021. <b>Email id:</b> cirp.demac@gmail.com
11. Last date for submission of claims	03/02/2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Not applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of **Demac Technologies Private Limited** on **20.01.2026**.

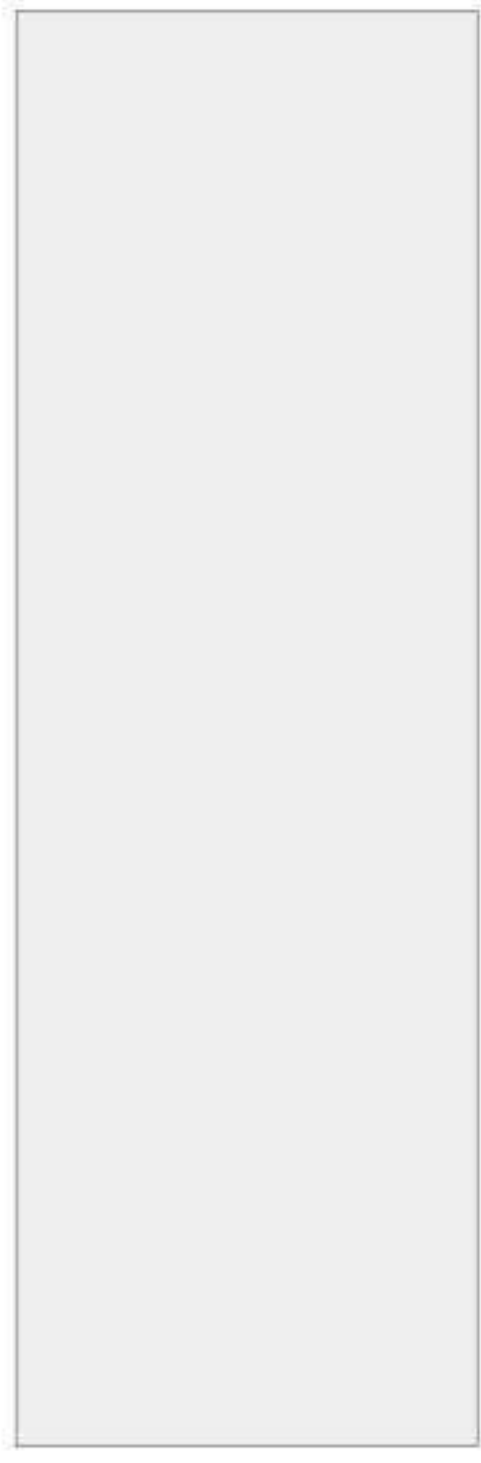
The creditors of **Demac Technologies Private Limited**, are hereby called upon to submit their claims with proof on or before **03.02.2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA - Not Applicable. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
**CA Chintan Kashyapkumar Shroff**  
 (Interim Resolution Professional)

Date: 23.01.2026  
 Place: Vadodara  
 Registration No.: IBBWIPA - 001/IP-P02733/ 2023-24/ 14282



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